

## Sri Satyabadi Gopinath Dev Bije Phula Alasa Vs State Of Odisha & Others

**Court:** Orissa High Court

**Date of Decision:** March 9, 2023

**Hon'ble Judges:** Arindam Sinha, J; S. K. Mishra, J

**Bench:** Division Bench

**Advocate:** B.Pr. Mohanty, A.K. Sharma, A.K. Nath, H.K. Dash, S.R. Pati

**Final Decision:** Disposed Of

## Judgement

1. Mr. Mohanty, learned advocate appears on behalf of petitioner and presses for hearing and order.

2. Mr. Pati, learned advocate appears on behalf of opposite party no.6 and Mr. Dash, learned advocate, for opposite party no.9. They both pray for

extension of time to file counter.

3. Mr. Sharma, learned advocate, Additional Government Advocate appears on behalf of State and Mr. Nath, learned advocate, for the

Commissioner.

4. There was direction in our order dated 18th November, 2022 for issuance of notice to opposite party no.8 as well as for filing counter. The record

shows there has been good service on opposite party no.8. The A.D. card has been received.

5. Extension of time to file counter granted is peremptory. Counter be filed by 23rd March, 2023. Petitioner may file rejoinder, to be accepted on

adjourned date upon advance copy served.

6. List on 3rd April, 2023.

[illegible]